[22 July, 2019] Unstarred Questions

Written Answers to

application of the provisions of commercial contract(s) between Central Public Sector Enterprises (CPSEs)/ Port Trusts inter-se and also between CPSEs and Government Departments/Organizations (excluding disputes concerning Railways, Income Tax, Customs & Excise Departments).

(b) and (c) There is no proposal in the Ministry to constitute any independent body to resolve these disputes.

Coal mining on Government land

†3178. SHRI DHIRAJ PRASAD SAHU:

SHRI P.L. PUNIA:

Will the Minister of COAL be pleased to state:

- (a) whether coal mining is being done on land owned by Jharkhand Government by Coal India's subsidiary units, such as CCL, ECL and BCCL without paying any revenue, if so, reasons and details thereof including quantum of coal mined and total area of land in acres:
- (b) details of amount of tax deposited and amount due under the heads of Salami, land revenue and cess to Jharkhand Government for lease settlement of land by these companies during the last three years, company-wise; and
- (c) whether Government has taken any action against defaulting companies and responsible officials, if so, the details thereof?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) No, Sir.

(b) Details of amount of tax deposited, if any, in the last three years to Jharkhand Government for lease settlement of land by these companies are tabulated below:-

Name of	Dataile of amount with respect to lesse		
Name of	Details of amount with respect to lease		
Company	settlement of land		
1	2		
CCL	Coal mining by CCL is done mainly on land acquired as per the		
	provisions of Coal Bearing Areas (Acquisition & Development) Act,		
	1957. Such land is vested in CCL and is not land owned by Jharkhand		

[†]Original notice of the question was received in Hindi.

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Government. Further, no mining lease is required in case of land acquired under Coal Bearing Areas (Acquisition & Development) Act, 1957. Further, Central Government on 3rd April, 2002 wrote to Government of Jharkhand requesting that the State Government of Jharkhand may kindly withdraw the directions given to the Central Coalfields Limited, a coal company under the Central Government in this behalf and issue appropriate direction to the concerned State authorities for not raising demand on Coal Company for payment of land rent, surface rent and cess of any kind.

ECL:

ECL pays the demanded transfer value for obtaining possession of Government land. Three areas of ECL lie in the State of Jharkhand namely Rajmahal, Mugma and Santhal Pargana (S.P)Mines. Amount paid by these areas on account of lease / transfer of Government land in the last three years are as under:-

Name of Area	Land (in Acres)	Amount (in ₹ crores)
Rajmahal	281.23	39.87
S.P. Mines	137.06	54.69
Mugma	0	0
TOTAL	418.29	94.56

Salami and lease rent for the whole lease period have been paid to the State Government of Jharkhand as demanded before obtaining possession of the Government land itself. However, for land acquired under Coal Bearing Areas (Acquisition & Development) Act, 1957, value of the land as demanded by the State Govt. has been paid in case of Rajmahal Area. No surface rent and land rent are payable for the land acquired under Coal Bearing Areas (Acquisition & Development) Act, 1957 as per communication of Ministry of Coal dated 24th April, 2007.

BCCL

BCCL inherited major chunk of land under Coking Coal Mines Nationalization Act, 1972/Coal Mines Nationalization Act, 1973 which

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is vested in Central Government and thereafter in BCCL, called vested land. Further, BCCL is using the various types of land after acquisition of the same within its mining leasehold area for coal mining activities in addition to the said vested land.

There is no lease settlement made by the State Government of Jharkhand in the name of BCCL, as such amount of tax deposited in the treasury of Jharkhand Government for lease settlement of land is nil. However, BCCL being the mining lessee (as per Coking Coal Mines Nationalization Act 1972/Coal Mines Nationalization Act 1973) is paying the Royalty/Dead Rent to the State Government as per Mines and Minerals (Development & [Regulation) Act, 1957.

(c) None, in view of (b) above.

Inadequate storage space for coal at harbours

3179. DR. R. LAKSHMANAN: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that imported coal is dumped/stored at harbours due to inadequate storage capacity;
 - (b) if so, details thereof;
- (c) whether it is also a fact that due to lack of inadequate storage space, the vessels carrying coal are forced to wait for a long time in the sea; and
 - (d) if so, details thereof?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) to (d) As per the import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty and the Government does not interfere in the process of import of coal.

However, as per information provided by Major Ports, there is adequate storage capacity at Major Ports for storage of Coal. No vessels carrying coal are forced to wait for a long time in the sea.